

while the latest detailed report refers to 1973-74.

(b) Yes, Sir. The work on detailed tabulations of ASI data has fallen into considerable arrears.

(c) The main reasons for delay (for which corrective actions have already been indicated) were (i) non-availability up till 1982 of an advanced computer system in the Computer Centre, (ii) use of obsolete punching/verifications machines, (iii) considerable time taken in movement of data cards and error listings between Calcutta and Delhi and (iv) increase in the number of factories covered without corresponding increase in the staff resources.

(d) ASI summary results for 1980-81 and 1982-83 are targetted for publication in May 1984 and December, 1985 respectively. The corresponding targets for publication of detailed reports have not yet been fixed.

Regulation of *ad-hoc* regular promotion of C.S.S. Service

7181. SHRI R. P. YADAV :
SHRI HARI KRISHAN
SHASIRI :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Department of personnel have issued instructions from time to time regulate *ad-hoc*/regular promotions of the member of the Central Secretariat Stenographers Service ;

(b) whether any representations have been received by the Department of Personnel (Nodal Agency) about the violation of their instructions/orders as contained in their O.M. No. 7/6/75 CS II dated 16th October, 1976 by the Cadre authorities since then ; and

(c) if so, whether any responsibility for violation fixed and steps taken to ensure the strict compliance of the above mentioned orders ?

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS
(SHRIMATI RAM DULARI SINHA) :

(a) Yes, Sir.

(b) Yes, Sir.

(c) Since the Central Secretariat Stenographers Service is decentralised, and the Ministries/Departments function independently in their own sphere of responsibilities, the representations have been forwarded to them for disposal. Statistical data regarding available vacancies is obtained periodically and zones of promotion are fixed accordingly. Nominations are made from the Central panel against vacant posts held on *ad-hoc* basis of persons outside the Zone.

Levy Quota reduction Scheme to sick Cement Units

7182. SHRI MANMOHAN TUDU :
Will the Minister of INDUSTRY be pleased to state :

(a) whether the sick cement units in the country had requested his Ministry for extension of the levy quota reduction scheme ;

(b) if so, the steps taken by Government to consider their request ;

(c) the number of sick units going to be benefited under this scheme ; and

(d) the details thereof ?

THE MINISTER OF STATE IN THE
MINISTRY OF INDUSTRY (SHRI
PATTABHI RAMA RAO) : (a) to (d)
Consequent on the introduction of the scheme of partial decontrol of cement with effect from 28.2.82, a number of cement units had requested that they might be recognised as 'sick' so that they could benefit from the available concessions in regard to determination of levy quota. Cement units designated as sick